

**Central Administrative Tribunal  
Principal Bench**

**OA No.3262/2018**

New Delhi, this the 30<sup>th</sup> day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Harish Vardhan  
S/o Sh. B. B. Agarwal  
Aged about 65 years,  
Group 'A'  
R/o 84, Vaishali, Pitampura,  
Delhi 110 034.
2. Dr. B. K. Kapoor  
S/o Sh. Manohar Lal Kapoor,  
Aged about 65 years,  
Group 'A'  
R/o House No.1055, Gandhi Gali,  
Fateh Puri, Delhi 110 006.
3. Dr. Sneh Prabha  
W/o Sh. N. K. Chugh  
Aged about 65 years,  
Group 'A',  
R/o 5, Dayanand Vihar, Vikas Marg,  
Delhi 110 092.
4. Sh. B. N. Singh  
S/o Sh. Chattar Singh  
Aged about 63 years,  
Group 'A'  
R/o 171-C/Pocket A, Mayur Vihar,  
Phase-II,  
Delhi 110 091. ... Applicants.

(By Advocate : Shri K. P. Gupta)

Vs.

1. State Council of Educational  
Research and Training (SCERT)  
Varun Marg,  
Defence Colony,  
New Delhi  
Through its Director.

2. The Chief Secretary  
Govt. of NCT of Delhi  
Delhi Secretariat  
IP Estate, Delhi 110 002.
3. The Secretary (Education)  
Govt. of NCT of Delhi  
Old Secretariat, Delhi  
Ex. Officio  
Chairman/Chairperson  
State Council of Educational  
Research and Training (SCERT)
4. The Director  
State Council of Educational  
Research and Training (SCERT)  
Varun Marg, Defence Colony,  
New Delhi 110 024. ... Respondents.

**: O R D E R (ORARL) :**

**Justice L. Narasimha Reddy, Chairman:**

The applicants retired as Senior Lecturers from the State Council of Educational Research and Training (SCERT), New Delhi. They made representation to the respondents with a request to grant the benefit of two MACPs to some of them, and one MACP to others. They have also got issued a legal notice dated 16.04.2018. On their part, the respondents informed the Advocate through communication dated 11.05.2018 that the matter is under process. Now, this OA is filed with a prayer to direct the respondents to decide the representations made by the applicants in a time bound manner.

3. We heard Shri K. P. Gupta, learned counsel for the applicant.

4. Even from the reply issued by the respondents, the claim of the applicants is under process. It would naturally take some time. However, the issue cannot be kept pending indefinitely.

5. We, therefore, dispose of the OA directing the respondents to pass appropriate orders on the representations made by the applicants as regards the extension of benefit of MACP within a period of three months from the date of receipt of copy of this order. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/